

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

39

C.P No. 1133/(MAH)/2017
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.07.2017

NAME OF THE PARTIES: Fiabila India Pvt.Ltd..
V/s.
Elder Health Care Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

38 Mr. Anil Chauhan
Advocate for Respondent
also Mr. Mohite and Ms. Gupta

① Kajiv Hingra ilb L.H. Hingra & Co.
Advocate
for Respondent

② H.C. Dharmadikarni
Sanket S. Lel e Advocate for
Petitioner


Sanket

ORDER

CP No.1133/ I&BP/NCLT/MB/MAH/2017

The Petitioner Counsel having not denied initiation of liquidation proceedings in CP 195/2015 on the file of Hon'ble High Court of Bombay, this Petition is hereby dismissed on the ground of liquidation proceedings pending against this Corporate Debtor as mentioned u/s.11B of the Insolvency & Bankruptcy Code with a liberty to proceed in accordance with the law.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)